

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1473.
TO BE ANSWERED ON FRIDAY, THE 15TH DECEMBER, 2023.**

APPOINTMENT OF ADJUDICATING OFFICERS

**1473. Smt. Rajani Ashokrao Patil:
Shri K.R.N. Rajeshkumar:
Smt. Ranjeet Ranjan:
Shri Digvijaya Singh:
Shri Dhiraj Prasad Sahu:
Dr. Ameer Yajnik:
Smt. Phulo Devi Netam:**

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether there is any codified eligibility and procedure of appointment of adjudicating officers under the Jan Vishwas (Amendment of Provisions) Act, 2022; and
- (b) whether Government has taken any steps to identify how deleting said offences would affect the Fundamental Right to Privacy and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

(a): The Jan Vishwas (Amendment of Provisions) Act, 2023 has been approved by the parliament for the purpose of decriminalization of minor offences so as to promote 'Ease of Living' for citizens. Some provisions pertaining to the 42 Acts administered by 19 Ministries/Departments covered by the Amendment are amended. The details of appointment of adjudicating officers have been indicated in those provisions of the Jan Vishwas (Amendment of Provisions) Act, 2023 wherever adjudication mechanism has been introduced.

(b): The objective of the Jan Vishwas (Amendment of Provisions) Act, 2023 is decriminalization of minor, technical or procedural offences and will not affect the Right to Privacy. All other provisions of the respective parent Acts remain unaltered.
